

FIR No.107/12
P.S.Timarpur
U/s 379/411/174-A IPC
State Vs. Manish @ Mota

06.07.2021

Vide order No. 887/37133-168/Bail Power/Gaz/2021 dated 01.07.2021 issued by Ld. Principal District & Sessions Judge (HQs), Delhi, the undersigned has been authorized to dispose of bail / urgent criminal applications pertaining to the PS Pratap Nagar (Gulabi Bagh), Civil Lines, Roop Nagar, Timarpur, Burari, Subzi Mandi, Bara Hindu Rao, Maurice Nagar, Crime Branch of Central Police District and Wazirabad Video Conferencing Mode.

Due to constant disruption in the internet connection and poor audio quality since morning, this Court is constrained to adjourn the matter for tomorrow. Accordingly, list the matter on 07.07.2021.

(Arul Varma)
ASJ/Special Judge, Electricity
Court No. 02, Central
Tis Hazari/Delhi/06.07.2021

FIR No.114/2012
P.S. Timarpur
U/s 379/411/174-A IPC
State Vs. Manish @ Mota

06.07.2021

Vide order No. 887/37133-168/Bail Power/Gaz/2021 dated 01.07.2021 issued by Ld. Principal District & Sessions Judge (HQs), Delhi, the undersigned has been authorized to dispose of bail / urgent criminal applications pertaining to the PS Pratap Nagar (Gulabi Bagh), Civil Lines, Roop Nagar, Timarpur, Burari, Subzi Mandi, Bara Hindu Rao, Maurice Nagar, Crime Branch of Central Police District and Wazirabad Video Conferencing Mode.

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(Arul Varma)
ASJ/Special Judge, Electricity
Court No. 02, Central
Tis Hazari/Delhi/06.07.2021

FIR No.140/2021
P.S. Timarpur
U/s 380/411/34 IPC
State Vs. Manish S/o Raja
Ram

06.07.2021

Vide order No. 887/37133-168/Bail Power/Gaz/2021 dated 01.07.2021 issued by Ld. Principal District & Sessions Judge (HQs), Delhi, the undersigned has been authorized to dispose of bail / urgent criminal applications pertaining to the PS Pratap Nagar (Gulabi Bagh), Civil Lines, Roop Nagar, Timarpur, Burari, Subzi Mandi, Bara Hindu Rao, Maurice Nagar, Crime Branch of Central Police District and Wazirabad Video Conferencing Mode.

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(Arul Varma)
ASJ/Special Judge, Electricity
Court No. 02, Central
Tis Hazari/Delhi/06.07.2021

CNR No. DLCT01-003866-2021
Bail Application No. 714/2021
FIR No.05/2021
P.S. Partap Nagar
U/s 498A/506/313 IPC
State Vs. Baseer UI-Haq

06.07.2021

Vide order No. 887/37133-168/Bail Power/Gaz/2021 dated 01.07.2021 issued by Ld. Principal District & Sessions Judge (HQs), Delhi, the undersigned has been authorized to dispose of bail / urgent criminal applications pertaining to the PS Pratap Nagar (Gulabi Bagh), Civil Lines, Roop Nagar, Timarpur, Burari, Subzi Mandi, Bara Hindu Rao, Maurice Nagar, Crime Branch of Central Police District and Wazirabad Video Conferencing Mode.

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(Arul Varma)
ASJ/Special Judge, Electricity
Court No. 02, Central
Tis Hazari/Delhi/06.07.2021

Bail Application No.2652
FIR No.247/2021
P.S.Roop Nagar
U/s392/394/411/34 IPC
State Vs. Lalit

06.07.2021

Vide order No. 887/37133-168/Bail Power/Gaz/2021 dated 01.07.2021 issued by Ld. Principal District & Sessions Judge (HQs), Delhi, the undersigned has been authorized to dispose of bail / urgent criminal applications pertaining to the PS Pratap Nagar (Gulabi Bagh), Civil Lines, Roop Nagar, Timarpur, Burari, Subzi Mandi, Bara Hindu Rao, Maurice Nagar, Crime Branch of Central Police District and Wazirabad Video Conferencing Mode.

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(Arul Varma)
ASJ/Special Judge, Electricity
Court No. 02, Central
Tis Hazari/Delhi/06.07.2021

Bail Application No.1418/2021
FIR No.209/21
P.S.Roop Nagar
U/s 376 IPC
State Vs. Amit

06.07.2021

Vide order No. 887/37133-168/Bail Power/Gaz/2021 dated 01.07.2021 issued by Ld. Principal District & Sessions Judge (HQs), Delhi, the undersigned has been authorized to dispose of bail / urgent criminal applications pertaining to the PS Pratap Nagar (Gulabi Bagh), Civil Lines, Roop Nagar, Timarpur, Burari, Subzi Mandi, Bara Hindu Rao, Maurice Nagar, Crime Branch of Central Police District and Wazirabad Video Conferencing Mode.

Due to constant disruption in the internet connection and poor audio quality since morning, this Court is constrained to adjourn the matter for tomorrow. Accordingly, list the matter on 07.07.2021.

(Arul Varma)
ASJ/Special Judge, Electricity
Court No. 02, Central
Tis Hazari/Delhi/06.07.2021

Bail Application No.1764/21
FIR No. Not known
P.S.Timarpur
U/s not Known
State Vs. Amrit

06.07.2021

Vide order No. 887/37133-168/Bail Power/Gaz/2021 dated 01.07.2021 issued by Ld. Principal District & Sessions Judge (HQs), Delhi, the undersigned has been authorized to dispose of bail / urgent criminal applications pertaining to the PS Pratap Nagar (Gulabi Bagh), Civil Lines, Roop Nagar, Timarpur, Burari, Subzi Mandi, Bara Hindu Rao, Maurice Nagar, Crime Branch of Central Police District and Wazirabad Video Conferencing Mode.

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(Arul Varma)
ASJ/Special Judge, Electricity
Court No. 02, Central
Tis Hazari/Delhi/06.07.2021

Bail Application No.1763/21
FIR No.142/21
P.S. Burari
U/s 498A/377/344 IPC
State Vs. Veer Singh

06.07.2021

Vide order No. 887/37133-168/Bail Power/Gaz/2021 dated 01.07.2021 issued by Ld. Principal District & Sessions Judge (HQs), Delhi, the undersigned has been authorized to dispose of bail / urgent criminal applications pertaining to the PS Pratap Nagar (Gulabi Bagh), Civil Lines, Roop Nagar, Timarpur, Burari, Subzi Mandi, Bara Hindu Rao, Maurice Nagar, Crime Branch of Central Police District and Wazirabad Video Conferencing Mode.

Due to constant disruption in the internet connection and poor audio quality since morning, this Court is constrained to adjourn the matter for tomorrow. Accordingly, list the matter on 07.07.2021.

(Arul Varma)
ASJ/Special Judge, Electricity
Court No. 02, Central
Tis Hazari/Delhi/06.07.2021

CNR No. DLCT01-003963-2021
Bail Application No.
FIR No.641/2020
P.S. Wajirabad
U/s 384/34 IPC
State Vs. Rajiv Kumar

06.07.2021

Vide order No. 887/37133-168/Bail Power/Gaz/2021 dated 01.07.2021 issued by Ld. Principal District & Sessions Judge (HQs), Delhi, the undersigned has been authorized to dispose of bail / urgent criminal applications pertaining to the PS Pratap Nagar (Gulabi Bagh), Civil Lines, Roop Nagar, Timarpur, Burari, Subzi Mandi, Bara Hindu Rao, Maurice Nagar, Crime Branch of Central Police District and Wazirabad Video Conferencing Mode.

Due to constant disruption in the internet connection and poor audio quality since morning, this Court is constrained to adjourn the matter for tomorrow. Accordingly, list the matter on 07.07.2021.

(Arul Varma)
ASJ/Special Judge, Electricity
Court No. 02, Central
Tis Hazari/Delhi/06.07.2021

CNR No. DLCT01-3280-2021
State Vs. Sunil
P.S. Wajirabad
U/s 384/34 IPC
State Vs. Sunil

06.07.2021

Vide order No. 887/37133-168/Bail Power/Gaz/2021 dated 01.07.2021 issued by Ld. Principal District & Sessions Judge (HQs), Delhi, the undersigned has been authorized to dispose of bail / urgent criminal applications pertaining to the PS Pratap Nagar (Gulabi Bagh), Civil Lines, Roop Nagar, Timarpur, Burari, Subzi Mandi, Bara Hindu Rao, Maurice Nagar, Crime Branch of Central Police District and Wazirabad Video Conferencing Mode.

Due to constant disruption in the internet connection and poor audio quality since morning, this Court is constrained to adjourn the matter for tomorrow. Accordingly, list the matter on 07.07.2021.

(Arul Varma)
ASJ/Special Judge, Electricity
Court No. 02, Central
Tis Hazari/Delhi/06.07.2021

Bail Application No. 1728/21
FIR No. 166/21
P.S. Roop Nagar
U/s 406/420/467/468/471/120B IPC
State Vs. Raghav Kalra

06.07.2021

Vide order No. 887/37133-168/Bail Power/Gaz/2021 dated 01.07.2021 issued by Ld. Principal District & Sessions Judge (HQs), Delhi, the undersigned has been authorized to dispose of bail / urgent criminal applications pertaining to the PS Pratap Nagar (Gulabi Bagh), Civil Lines, Roop Nagar, Timarpur, Burari, Subzi Mandi, Bara Hindu Rao, Maurice Nagar, Crime Branch of Central Police District and Wazirabad Video Conferencing Mode.

Present application u/s 438 Cr.P.C. has been filed on behalf of applicant / accused Raghav Kalra for grant of anticipatory bail.

Present: Sh. Balbir Singh, Ld. Addl. PP for State through VC.
Sh. Neeraj Sood, Ld. Counsel for applicant/accused through VC.
IO/SI Ranjit Singh is present through VC.
Sh. Sanjay Bhargav, Ld. Counsel for complainant through VC.
On the previous date of hearing, notice was sent to IO/SHO, and today reply thereto has been filed.

Ld. Counsel for applicant / accused Raghav Kalra has submitted that false allegations have been levelled against the accused herein. It is the case of prosecution that the complainant Ashwani Kumar was introduced with co-accused Renu Kalra, by his friends Tarun Miglani and Sanjay Batra. This introduction took place in March, 2019 at the office of the applicant / accused herein and co-accused Renu Kalra. Renu Kalra had made a representation that her daughter Ridhi Kumar is the owner, and in possession of shop no. 7, property no. 16 UB, Jawahar Nagar, Delhi, and that family is desirous of selling this shop. Renu Kalra even handed over a photocopy of sale deed

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dated 02.03.2006 whereby Ridhi Kumar was shown to be the owner of the aforementioned property. Since the applicant / accused expressed their desire to sell the shop at an amount of Rs. 1.36 crores, the complainant paid Rs. 8 lakhs cash to them and it was decided that he will pay a further amount of Rs. 42 lakhs on 06.03.2019. Thereafter, on 06.03.2019 complainant further paid an amount of Rs. 42 lakhs through RTGS in the account of Renu Kalra, and an agreement for sale and purchase dated 06.03.2019 was executed between Ridhi Kumar and complainant. Since Ridhi was not present at the meeting spot i.e. Student Inn PG, Renu Kalra sent applicant / accused Raghav Kalra with the agreement for sale and purchase to her house for getting the signature of Ridhi Kumar. Applicant / accused Raghav Kalra returned with the signed agreement for sale and purchase, which was also signed by him and the witnesses. Later, complainant was induced to pay a further amount of Rs. 38 lakhs as Renu Kalra made him believe that this amount is required to get the original documents released from IDBI Bank as the said documents of the property were mortgaged with the bank. Despite giving a total amount of Rs. 88 lakhs, the complainant was not handed over the property documents, and thus the complaint came to be lodged.

During investigation it was revealed that the allegations of the complainant stands substantiated, and it was found that the property in question was already sold by Ridhi Kumar daughter of Sunil Kalra to one Lakshay Singhal through sale deed dated 23.09.2015, thus the present case was foisted against the accused.

Ld. Counsel for applicant / accused strenuously argued that the allegations have been made qua co-accused Renu Kalra. According to him,

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no communication was ever made between applicant / accused Raghav Kalra and the complainant, nor was any consideration every received by the applicant / accused, nor any document was signed by the applicant / accused herein. Ld. Counsel has remonstrated that applicant / accused is not even the beneficiary of the transaction in question and thus he ought to be granted anticipatory bail.

Per-contra Ld. Addl. PP for the State alongwith IO have vehemently opposed the application as per law. According to them, the false representation made by Renu Kalra were made in the presence of applicant / accused Raghav Kalra, and applicant / accused was instrumental in getting the agreement for sale and purchase executed. It has been contended that applicant / accused is the family member, and has participated in the commission of the crime.

Submissions have been heard. Record perused.

A perusal of record and reply of the IO reveal that, as per the complainant, applicant / accused Raghav Kalra had returned with the signed agreement for sale and purchase on 06.03.2019, from the house of the co-accused, and the said agreement was also signed by him and the witnesses. Further, a perusal of the record reveals that as per CDR analysis, it was found that applicant/accused and co-accused Renu Kalra were in constant touch with each other through calls and messages, contrary to the averments made in para-6 of the anticipatory bail application by the applicant / accused herein. Further, the applicant / accused has been implicated in several other matters alongwith co-accused Renu Kalra. The fact that the applicant / accused is not

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joining investigation, and in view of the apprehension that accused may change his place of residence, coupled with the abovesaid discussion, this Court does not deem it fit to grant anticipatory bail to the applicant/accused. Accordingly, the present anticipatory bail application stands dismissed.

Order be uploaded on the website.

(Arul Varma)
ASJ/Special Judge, Electricity
Court No. 02, Central
Tis Hazari/Delhi/06.07.2021

Bail Application No. 1698/2021
FIR No. 263/2021
P.S. Burari
U/s 376/498-A/34 IPC
State Vs. Raj Kumar

06.07.2021

Vide order No. 887/37133-168/Bail Power/Gaz/2021 dated 01.07.2021 issued by Ld. Principal District & Sessions Judge (HQs), Delhi, the undersigned has been authorized to dispose of bail / urgent criminal applications pertaining to the PS Pratap Nagar (Gulabi Bagh), Civil Lines, Roop Nagar, Timarpur, Burari, Subzi Mandi, Bara Hindu Rao, Maurice Nagar, Crime Branch of Central Police District and Wazirabad Video Conferencing Mode.

Present: Sh. Balbir Singh, Ld. Addl. PP for State through VC.
Sh. R.K. Giri, Ld. Counsel for applicant/accused through VC.
IO/WSI Madhvi is present alongwith complainant / prosecutrix through VC.
Sh. Vivekanand Mishra, Ld. Counsel for complainant through VC.
Submissions heard.
Issue notice to the IO to verify rent agreement and Annexure-D i.e. letter written by the complainant and submit report on NDOH.
Put up for consideration on 09.07.2021.

(Arul Varma)
ASJ/Special Judge, Electricity
Court No. 02, Central
Tis Hazari/Delhi/06.07.2021